

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. I.A. 71/2021

IN

C.P.(IB)-949(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)

SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.11.2021**

NAME OF THE PARTIES: Fonty Supply Chain Solutions Pvt Ltd

V/s

Future Supply Chain Solutions Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Yash Badkur, counsel appearing for the Operational Creditor, Mr. Deepak Deshmukh, counsel appearing for the corporate debtor are present through virtual hearing.

The counsel appearing for the Operational Creditor already filed application under Diary No. 4791/2021 on 22.09.2021 praying this bench to disposed of this company petition as withdrawn, in view of the comprehensive settlement entered into between the parties in respect of the present company petition as well as the commercial suit bearing No. 15/2020 filed by the Operational Creditor against the Corporate Debtor before the Hon'ble District Court of Nagpur where under the Corporate Debtor has agreed and paid a total amount of Rs. 18,49,00,000/- in various installments in respect of both the claims. In view of the above application filed by the Operational Creditor for withdrawal, nothing survives in the above company petition. Accordingly, the above company petition stands disposed of as withdrawn.

I.A. 71/2021

In view of the dismissal of the main company petition nothing survive in the above Interlocutory Application. Accordingly, the above Interlocutory Application bearing No. 71/2021 is disposed of along with main company petition.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)